

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:9
ANSWERED ON:24.11.2014
RESERVATION FOR WOMEN JUDGES
Charitra Shri Ram;Pandey Shri Ravindra Kumar

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the number of women Judges in Supreme Court and various high courts is meagre;
- (b) if so, the details thereof and the number of women Judges in Supreme Court and various high courts, State-wise and court-wise;
- (c) whether there has been a demand for a minimum of 20 per cent reservation for women Judges in high courts;
- (d) if so, the details thereof; and
- (e) the steps taken by the Government to ensure adequate representation of women Judges in the judiciary?

Answer

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

- (a) & (b): Yes, Madam. A Statement showing the number of women Judges in Supreme Court and the High Courts as on 10.11.2014 is annexed.
- (c): No, Madam.
- (d): Does not arise.
- (e): Appointment of Judges of the Supreme Court and High Courts is made under Articles 124 and 217 of the Constitution of India respectively. These Articles do not provide for reservation for any caste or class of persons. The Government has requested the Chief Justices of the High Courts that while sending proposals for appointment of Judges, due consideration be given to suitable candidates belonging to Scheduled Castes, Scheduled Tribes, Other Backward Classes, Minorities and from amongst women.